



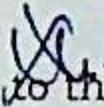
Government of Jammu and Kashmir
Ladakh Affairs Department
Civil Secretariat, J&K.

Notification,

Srinagar, the 29th June -2018

SRO **291** In exercise of the powers conferred by section 11 of the Ladakh Autonomous Hill Development Council, Act, 1997 (Act No. XXXII of 1997), the Government of Jammu and Kashmir hereby appoint Principal District and Session Judge, Leh as the Authority for purposes of the said section.

By order of the Government of Jammu and Kashmir.


Secretary to the Government,
Ladakh Affairs Department

No.LA(A)11/2018

Dated:- **29**-06-2018

Copy to the :-

- 01 Advisor(V) /(K) to Hon'ble Governor, J&K.
- 02 All Financial Commissioner_____
- 03 Principal Secretary to Hon'ble Governor, J&K.
- 04 All Principal Secretaries/Commissioner Secretary to Government._____
- 05 Chief Electoral Officer, J&K Srinagar.
- 06 Secretary to Government, Law justice and parliamentary Affairs.
- 07 Divisional Commissioner, Jammu/Srinagar.
- 08 District and Sessions judge, Leh.
- 09 Deputy Commissioner/CEO, LAHDC, Leh.
- 10 Director Information, J&K Sgr.for information and necessary action.
- 11 General Manager Government Press Sgr for publication in Govt. Gaz.
- 12 Private Secretary to Secretary to Government, LAD.
- 13 Pvt. Secy to CEC/Chairman, LAHDC, Leh.